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Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.718 of 1988

Prahlad

.....

Applicant

Versus

Union of India & Others Respondents.

Hon. Ajay Johri, A.M.
Hon. G.S. Sharma, J.M.

(By Hon.G.S.Sharma, J.M.)

The only relief claimed in this petition under Section 19 of the Administrative Tribunals Act is that the respondents be directed to absorb the applicant as a regular class 'D' employee after screening and the orders dated 20.8.87 of the General Manager issued in compliance with the directions of the Hon'ble Supreme Court regarding the Casual Labour be implemented. The applicant alleges that he had worked as a Casual Labour from 24.10.73 to 8.9.76 and according to the directions aforesaid he is entitled to regular employment. We are of the view that the petition can be finally disposed of at this stage. We accordingly direct the respondents that after examining the case of the applicant about his

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working as a Casual Labour from 24.10.73 to 8.9.76,
his case be considered for absorption in the light
of the directions issued by the General Manager
Northern Railway vide his letter No.220E/190-XII-A/EIV
dated 20.8.1987 on his turn. The petition is
disposed of finally.

Subarunee
J.M.

31/8/88
A.M.

Dated the 8th Aug., 1988.

RKM